

CR. No.41/21
SHO PS Bhajanpura Vs. Neeraj @ Kashi & Ors.

16.10.2021

This is a fresh revision petition received by way of assignment. It be checked and registered.

Present: Sh. Sanjeev Sahay, Spl. P.P for the State along with
Inspector Vinod Kumar SHO PS Bhajanpura and SI Rahul.

Heard.

Let the Trial Court record be called at 12:45 PM.

(RAMESH KUMAR)
Principal District & Sessions Judge/N-E/
Karkardooma Courts/Delhi/16.10.2021

It is 12:50 PM

Present: Sh. Sanjeev Sahay, Spl. P.P for the State along with
Inspector Vinod Kumar SHO PS Bhajanpura and SI Rahul.

Trial Court received. Same is perused.

In view of the submissions of Spl. P.P and facts and circumstances of the case, the operation of the impugned order, dated 12.10.2021, is stayed till the next date of hearing.

Let the notice of this revision petition be issued to the respondents on PF for the next date of hearing.

Put up on 12.11.2021 for arguments.

Copy of this order be given dasti to revisionist.

Copy of this order be also sent to the Trial Court for information.

(RAMESH KUMAR)
Principal District & Sessions Judge/N-E/
Karkardooma Courts/Delhi/16.10.2021